

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

M.A.NO. 171 OF 1992 in
O.A. No. 77 OF 1992.
~~X.T.A. NO. 6~~

DATE OF DECISION 06/04/1995

Shri V.G.Wakhe Petitioner

Shri P.K.Handa Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Shri N.S.Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble MrV.Radhakrishnan : Member (A)

The Hon'ble ~~Mr~~ Dr.R.K.Saxena : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri V.G.Wakhle,
Retired SM-Angadistation,
9, Gayatri Kriupa,
Manjalpur,
Baroda - 390 009.

...Applicant.

(Advocate : Mr.P.K.Handa)

Versus

1. Union of India,
Owing and represented by
General Manager,
Western Railway,
Churchgate,
Bombay - 400 020.

2. Divisional Railway Manager,
Vadodara Division,
Western Railway,
Pratapnagar,
Vadodara - 390 004.

3. Sr.Divisional Operating Supdt.,
Divl.Railway Manager's Office,
Western Railway,
Pratapnagar,
Vadodara - 390 004.

4. Sr.Divisional Accounts Officer,
Western Railway,
Pratapnagar,
Vadodara - 390 004.

...Respondents.

(Advocate : Mr.N.S.Shevde)

ORAL JUDGMENT

O.A.NO. 77 OF 1992.

with M.A.NO. 171 of 1992.

Date : 06/04/1995.

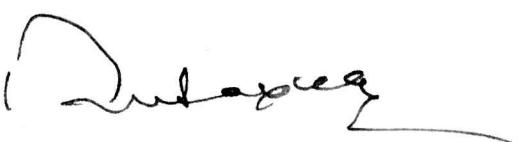
Per : Hon'ble Mr.V.Radhakrishnan : Member (A)

Heard Mr.P.K.Handa and Mr.N.S.Shevde, learned
counsel for the applicant and the respondents respectively.

2. The question in O.A. is regarding settlement of retirement benefits to the applicant after retirement and particularly whether any amount is due regarding encashment of leave. With the consent of both the counsels, it is directed that the Respondents may examine this point, and if any payments including leave encashment are due to the applicant ; they should be paid within a period of 12 weeks from the date of receipt of this order, and if ~~any~~ there are no dues to the applicant, position may be intimated to him within that period.

3. In view of the above directions, O.A. stands disposed of accordingly. NO order as to costs.

M.A.No. 171/92 does not survive and stands disposed of.


(Dr. R.K. Saxena)
Member (J)


(V. Radhakrishnan)
Member (A)

npm.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD SE NCH

Application No. 04177/92 of

Transfer Application No. _____ of

CERTIFICATE

Certified that no further action is required to be taken and
the case is fit for consignment to the Record Room (Decided).

Dated : 13.05.95

Countersign :

[Signature] *6-5-95*
Section Officer.

ceelaj
Signature of the Dealing
Assistant

